

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11501/2020
(Arising out of impugned final judgment and order dated 19-05-2020
in WP(C) No. 22380/2019 passed by the High Court Of Kerala At
Ernakulam)

THE PRINCIPAL KARUNA MEDICAL COLLEGE & ANR.

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.96486/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 11628/2020 (XI-A)

(FOR ADMISSION and I.R. and IA No.97962/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

Date : 02-11-2020 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Neeraj Kishan Kaul, Sr. Adv
Mr. Santhosh Krishnan, Adv
Mr. Toshiv Goyal, Adv.
Mr. Zulfiker Ali P.S., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, if the Fee Regulatory Committee submits
any report after remand, the same shall not be implemented.

Tag with SLP(C)Nos. 9847-9857 of 2020.

(MADHU BALA)
ASSISTANT REGISTRAR

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR